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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1291 OF 2004
M.A. No. 1099/2004

New Delhi, this the 25th day of May, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, MEMBER (A)

1. Shri Om Prakash,
Son of Late Shri Chandgi Ram,
Resident of B-28 D, Street No.3,
Kanti Naar Extension,
Krishna Nagar,
New Delhi-110051.
2. Shri Ram Singh,
Son of Shri B.R. Saini,
80, Saini Enclave,
Delhi-110092.
3. Shri Surinder Singh,
Son of Shri Devi Singh,
F-23, Nawada Housing Complex,
Kakrola Moar,
New Delhi-110059.
4. Shri Subhash Chander,
Son of Shri U.B. Giri,
G-139, Pushkar Enclave, Paschim Vihar,
New Delhi-110063.
5. Shri Kaushlesh Kumar,
Son of Late Shri Anadishwar Prasad,
R/o 68/18, Friends Colony,
Gurgaon-122001 (Haryana).
6. Shri V.K. Mahindru,
Son of Late Shri T.C. Mahindru,
Resident of NIL 37A, Malviya Nagar,
New Delhi-110017.
7. Shri S.C. Sharma,
Son of Late Shri C.L. Sharma,
28, Nirman Vihar,
Mayur Vihar Phase-I,
New Delhi-110091.

....Applicants

(By Advocate : Shri V.K. Rao)

Versus

1. Union of India
through Secretary,
Ministry of Urban Development and Poverty
Alleviation, Nirman Bhawan,
New Delhi-110001.
2. Controller General of Accounts,
Ministry of Finance,
North Block,
New Delhi-110001.

(3)

3. Chief Engineer,
Irrigation and Flood Control Department,
Govt. of NCT of Delhi,
ISBT Building, 4th Floor,
Kashmeri Gate, Delhi.
4. Engineer in Chief
PWD, Govt. of NCT of Delhi,
Curzon Road Barracks,
New Delhi-110001.
5. Chief Controller of Accounts
Ministry of Urban Development & Poverty
Alleviation, Nirman Bhawan,
New Delhi-110001.
6. Chief Secretary,
Govt. of NCT of Delhi,
Delhi Sachivalaya,
Indra Prashta Estate,
New Delhi-110001.

.....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

Learned counsel for applicants states that he may be permitted to withdraw the present Original Application with liberty to file a fresh Original Application seeking that the applicants keeping in view the option exercised by them cannot be transferred outside Delhi. Allowed as prayed.

2. Subject to aforesaid, the present Original Application is dismissed as withdrawn.

3. On the oral request of applicants' counsel, it is directed that the documents filed by the applicants should be returned to them against a receipt.



(S.A. SINGH)
MEMBER (A)



(V.S. AGGARWAL)
CHAIRMAN

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